

(b) the steps since then taken by the DESU in this regard; and

(c) when the street lighting facility and domestic light connections are likely to be provided in Pitampura Residential Scheme, a colony developed by D.D.A.?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) The details of the payments made by Delhi Development Authority to Delhi Electric Supply Undertaking for electrification of the Pitampura Residential Scheme are as under:—

S. No.	Name of Scheme	Amount paid by D.D.A. Rs.	Date of payment
1.	Laying of trunk services and installation of S/Station	48,32,964	22-9-76
2.	Electrification of Pitampura residential pocket C&G	2,92,440	15-7-76
3.	Electrification of Pitampura (H-5), Pocket 'U' Uttri	1,32,020	15-7-76
4.	Electrification of pocket 'D' Pitampura residential scheme.	2,28,524	21-5-76
5.	Electrification of pocket 'H' Poorvi	82,530	1-4-76

(b) Delhi Electric Supply Undertaking have informed that the physical possession of land for 10 substations, out of a total of 13 substations, was handed over by D.D.A. to Delhi Electric Supply Undertaking in December, 1977. The work orders in respect of the schemes mentioned at S. No. 1 to 4 above have already been released for execution. Work order in respect of scheme mentioned at S.No. 5 above has not been released for execution so far, as the balance payment of Rs. 32,180 is still required to be made by Delhi Development Authority. The work order for the same would be released after the balance payment is received by Delhi Electric Supply Undertaking from Delhi Development Authority.

(c) Delhi Electric Supply Undertaking have informed that the electrification work has been started and it would be possible to provide street lighting and domestic connections to individuals in about a year's time

progressively. However, the entire work of electrification may take about two years of completion.

Tribals rendered homeless in Arunachal Pradesh

4217. SHRI BAKIN PERTIN:

SHRI P. A. SANGMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item published in the "The Times of India" dated the 19th July, 1978 that hundreds of tribals were rendered homeless and deprived of their means of livelihood when the Arunachal Pradesh Government began demolishing huts and shops at the permanent Capital;

(b) whether Government had brought in police reinforcement in-

cluding CRPF personnel from Assam to maintain law and order during the demolition operation;

(c) whether Government had issued a permit to Shri Makbul Pertin to run the shop and again had removed goods worth about Rs. 80,000 from his shop;

(d) whether all the shopkeepers whose shops were so demolished had been promised permanent house sites by Government before elections; and

(e) if so, the details thereof; and Union Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). Yes, Sir. The Government's attention has been drawn to the news item. The Arunachal Pradesh Administration has informed that 229 families, who had unauthorisedly made encroachments in the permanent Capital, vacated the encroachments on being served notices for vacation. Unauthorised temporary thatched huts built by them were demolished after they had moved out. Two Companies of the CRP were requisitioned from Assam to deal with the law and order problem arising out of the incidents which occurred on the 10th and 12th July due to dispute between two tribal groups. These Companies were not brought for the eviction of encroachers.

(c) According to the report received from the U. T. Government, Shri Makbul Pertin was issued a temporary permit on the 7th January, 1978 which was valid for only three months i.e., upto 7th April, 1978.

(d) No, Sir.

(e) Does not arise.

Report of National Police Commission

4218. SHRI SURENDRA BIKRAM:
PROF. P. G. MAVALAN-
KAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) when Government expects to get the National Police Commission Report which is presently being made by the Commission;

(b) whether this Commission is also considering the increase of constables and other lower ranks in the Police Department all over the country; and

(c) how much expenditure is likely to be incurred by the Commission in submitting the final report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) First report is expected in the next few months and final report is expected during 1979;

(b) The National Police Commission is examining workload at various levels in the Police hierarchy. Its recommendations are therefore expected to indicate whether increase in the strength of Constabulary and other levels is called for.

(c) An expenditure of Rs. 5.75 lakhs has been incurred by the Commission from the time of its inception i.e., from 15-11-1977 to 31st July, 1978. Anticipation about the final expenditure is not possible at present.

Application forms for U.P.S.C. Examinations

4219. SHRI N. SREEKANTAN
NAIR:
SHRI VAYALAR RAVI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the application forms for All India com-